

**FORM G**

**INVITATION FOR EXPRESSION OF INTEREST FOR  
VIMLA FUELS & METALS LIMITED  
OPERATING IN LAM COKE MANUFACTURING at Survey -  
522, Bhachau-Bhuj Highway, Village: Shikra, District: Kachchh,  
Taluka: Bhachau, Gujarat-370201**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

|     |                                                                                                                                            |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
|-----|--------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1   | Name of the corporate debtor along with PAN & CIN/ LLP No.                                                                                 | <b>VIMLA FUELS &amp; METALS LIMITED</b><br><b>CIN : U19100GJ2016PLC117533</b><br><b>PAN: AAFCV4427L</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                       |
| 2   | Address of the registered office                                                                                                           | Survey No. 522, Bhachau-Bhuj Highway,<br>Village: Shikra, District: Kachchh, Taluka:<br>Bhachau, Gujarat-370201                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
| 3   | URL of website                                                                                                                             | <a href="https://vimlafuels.com/">https://vimlafuels.com/</a>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
| 4   | Details of place where majority of fixed assets are located                                                                                | 1) Survey No. 522, Bhachau - Bhuj Highway<br>Village - Shikra, Kachchh, Taluka Bhachau,<br>Gujarat, India, 370140. (Factory Premises)<br>2) Survey No.240/1, 240/2, 243,,483/Paiki,<br>483/Paiki 10 at Village:Luna, Tauka<br>Bhachau, Dist. Kachchh Gujarat – 370140.<br>(Open Land with Worker Quarters)<br>3) Survey No.361, 362/P2 Village:Luna,<br>Tauka Bhachau, Dist. Kachchh Gujarat –<br>370140. (Open Land)<br>4) Khasara 702, at Mouja-Village Kota,<br>Chhapora, Tehsil., Dist. Raipur,<br>Chattisgarh.(Open Land)<br>5) Khasra No. 17, PH No. 21 Tada RIC<br>Dharsiwa, Dist. Raipur, Chhatisgarh. (Open<br>Land) |
| 5   | Installed capacity of main products/services                                                                                               | Production Capacity - 3.00 Lac Metric Tons<br>of Coke (as per the website of the CD portal)                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                   |
| 6   | Quantity and value of main products/<br>services sold in last financial year                                                               | Lam Coke – 59,394 MT sold for INR 260<br>Crores in FY 2023-24<br><br>Lam Coke – 1,32,240 MT sold for INR 484<br>Crores in FY 2022-23                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
| 7   | Number of employees/ workmen                                                                                                               | Nil                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| 8   | Further details including last available<br>financial statements (with schedules) of two<br>years, lists of creditors are available at URL | Details can be sought by sending request<br>at <a href="mailto:cirp.vfml@gmail.com">cirp.vfml@gmail.com</a> .                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
| 9   | Eligibility for resolution applicants under<br>section 25(2)(h) of the Code is available at:                                               | Details can be sought by sending request<br>at <a href="mailto:cirp.vfml@gmail.com">cirp.vfml@gmail.com</a> .                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 |
| 10. | Last date for receipt of expression of interest                                                                                            | 09/04/2026                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
| 11. | Date of issue of provisional list of<br>prospective resolution applicants                                                                  | 19/04/2026                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
| 12. | Last date for submission of objections to<br>provisional list                                                                              | 24/04/2026                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
| 13. | Date of issue of final list of prospective<br>resolution applicants                                                                        | 04/05/2026                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
| 14. | Date of issue of information memorandum,<br>evaluation matrix and request for resolution<br>plans to prospective resolution applicants     | 09/05/2026                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
| 15. | Last date for submission of resolution plans                                                                                               | 09/06/2026                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
| 16. | Process email id to submit EOI                                                                                                             | <a href="mailto:cirp.vfml@gmail.com">cirp.vfml@gmail.com</a>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                  |
| 17. | Details of the corporate debtor's<br>registration status as MSME                                                                           | MSME Reg. No. - UDYAM-GJ-13-0001384<br>Type of Enterprise- Medium; Activity -<br>Manufacturing                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                |

**Note :** The above information is provided from the statement/records/documents provided by the  
Suspended Board of Directors/Management.

**Mr. Anil Kumar Satyanarayan Agarwal**

Interim Resolution Professional of

**M/s. Vimla Fuels and Metals Limited**

**IBBI Reg. No. IBBI/IPA-001/IP-P0095/2017-2018/11578**

**AFA Valid up to : 30/06/2026**

**Registered Address:** 301-302, Vraj Bhumi Complex, Nr.Prarthana flats,

b/h Shilp Buildings, off C.G. Road, Navrangpura,

Date: 25/03/2026

Place: Ahmedabad, Gujarat

Ahmedabad, Gujarat-380009 **M. 9879513331, 9898909823**

Size : 8 cm (w) x 19 cm (h)

**SHARK ADVERTISING**

**pnB Housing** Regd. Off- 9<sup>th</sup> Floor, Antriksh Bhawan, 22 K.G. Marg, New Delhi-110001. Ph.: 011-23357171, 23357172, 23705414. Web: www.pnbhousing.com

**Branch Office:** Office no 101, Business Park, 1 opp Ratnam hospital, mod tanki chowk, Rajkot, Gujarat-360001

**NOTICE UNDER SECTION 13 (2) OF CHAPTER III OF SECURITISATION & RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002, READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AMENDED AS ON DATE**

We, the PNB Housing Finance Ltd. (hereinafter referred to as "PNBHFL") had issued Demand Notice U/s 13(2) of Chapter III of the Securitisation & Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the "Act") By our Rajkot office Situated at Office no 101, Business Park, 1 opp Ratnam hospital, mod tanki chowk, Rajkot, Gujarat-360001, The said Demand Notice was Issued through our Authorized Officer, to you all below mentioned Borrowers/Co-Borrower/Guarantors since your account has been classified as Non-Performing Assets as per the Reserve Bank of India National Housing Bank guidelines due to nonpayment of installments interest. The contents of the same are the defaults committed by you in the payment of installments of principals, interest, etc. The outstanding amount is mentioned below. Further, with reasons, we believe that you are evading the service of Demand Notices and hence this Publication of Demand Notice which is also required U/s 13(2) of the said Act. You are hereby called upon to pay PNBHFL within a period of 60 Days of the date of publication of this demand notice the aforesaid amount along with up-to-date interest and charges, failing which PNBHFL will take necessary action under all or any of the provisions of Section 13(4) of the said Act, against all or any one or more of the secured assets including taking possession of the secured assets of the borrowers and guarantors. Your kind attention is invited to provisions of sub-Section (8) of Section 13 of the of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 where under you can tender/pay the entire amount of outstanding dues together with all costs, charges and expenses incurred by the PNB HFL only till the date of publication of the notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty. Please also note that if the entire amount of outstanding dues together with the costs, charges and expenses incurred by the PNB HFL is not tendered before publication of notice for sale of the secured assets by public auction, by inviting quotations, tender from public or by private treaty, you may not be entitled to redeem the secured asset(s) thereafter. FURTHER you are prohibited U/s 13(13) of the said Act from transferring either by way of sale, lease or in any other way the aforesaid secured assets.

| Loan Account Number(s)                                          | Name of Borrower/Co-borrower                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Name & Address of Guarantor(s) | Property(ies) Mortgaged                                                                                                                         | Amount O/s as on date Demand Notice                                                                                                                                                             |
|-----------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| HOU/RR/JK/1123/1180167 & NHL/RR/JK/1123/1184260<br>B.O.: Rajkot | Borrower : Mr./Ms. Ram Lal Nayak, Block No 47, Prince Residency, Pipalya, Rajkot, Gujarat, India, 360003 / Block No 47, Prince Residency, Nr Kadam Residency, Nr Kalrav Park Off Sanosara Road Pipalya, Off Sanosara Road, Rajkot, Rajkot, Gujarat, 360003. <b>Co-Borrower :</b> Mr./Ms. Shayan Shayan, Block No 47, Prince Residency, Pipalya, Rajkot, Gujarat, India, 360003 / 257 Jato Ka Bas Shoori Yasan, Nagaur, Rajasthan, India, 340011 / Block No 47, Prince Residency, Nr Kadam Residency, Nr Kalrav Park Off Sanosara Road Pipalya, Off Sanosara Road, Rajkot, Rajkot, Gujarat, 360003 | NA                             | Block No 47, Prince Residency, Nr Kadam Residency, Nr Kalrav Park Off Sanosara Road Pipalya, Off Sanosara Road, Rajkot, Rajkot, Gujarat, 360003 | Rs. 5,20,725.99/- (Rupees Five Lakhs Twenty Thousand Seven Hundred Twenty Five And Ninety Nine Paise Only) + Rs. 4,91,920.00/- (Rupees Four Lakhs Ninety One Thousand Nine Hundred Twenty Only) |

Place : Rajkot, Gujarat | Date : 25.03.2026

SD/- AUTHORIZED OFFICER, PNB HOUSING FINANCE LIMITED

**HDFC Bank Limited**

Branch Address: HDFC House, Trident Complex, Race Course Vadodara 390007. CIN L70100MH1977PLC019916 Website: www.hdfc.com

**POSSESSION NOTICE**

Whereas the Authorised Officer/s of Housing Development Finance Corporation Limited, under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice(s) under Section 13 (2) of the said Act, calling upon the Secured Creditor within 60 (Sixty) days from the date of receipt of the said notice(s), to pay the amounts mentioned against their respective names together with interest thereon at the applicable rates as mentioned in the said notices, within 60 days from the date of the said Notice(s), incidental expenses, costs, charges etc till the date of payment and / or realisation.

| Sr. No. | Name of Borrower(s) / Legal Heir(s) and Legal Representative(s)                                | Outstanding Dues                                   | Date of Demand Notice | Date of Possession      | Description of Immovable Property (ies) / Secured Asset (s)                                                                                                  |
|---------|------------------------------------------------------------------------------------------------|----------------------------------------------------|-----------------------|-------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1       | <b>MR UPENDRASINH PARMAR MRS PARMAR URMILABEN UPENDRASINH</b><br>210954 - 702542384, 692979339 | Rs. 16,62,712/- and Rs. 1,25,882/- as on 30-Nov-25 | 22-Dec-2025           | 20-MAR-2026<br>SYMBOLIC | FLAT-403, FLOOR-3 SKY RESIDENCY-"B" TOWER, PLOT 5602/C-11 & 5602/C-10 S NO 194/R, NR. NAVSARJAN CO-OP BANK,B/S SHALIGRAM RESIDENCY GIDC, ANKLESHWAR - 393002 |
| 2       | <b>Mr. KAHAR VAIBHAV KUMAR</b><br>206957 - 601240666                                           | Rs. 1,23,787/- as on 30-Sep-25                     | 24-Oct-2025           | 20-MAR-2026<br>SYMBOLIC | B/103, ROYAL VILLA TOWER B ( SATYAM ), S NO 255, NR AMRAVILLA BUNGLOWS, OPP SA DARSHAN SOCIETY, B/H AIR-FORCE STATION, MAKARPURA, VADODARA - 390014          |

However, since the borrower/s / Legal Heir(s) and Legal Representative(s) mentioned hereinabove have failed to repay the amounts due, notice is hereby given to the borrower/s / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and to the public in general that the Authorized Officer/s of HDFC have taken possession of the immovable property (ies) / secured asset(s) described herein above in exercise of powers conferred on him/under Section 13 (4) of the said Act read with Rule 8 of the said Rules on the dates mentioned above.

The borrower/s / Legal Heir(s) and Legal Representative(s) mentioned hereinabove in particular and the public in general are hereby cautioned not to deal with the aforesaid Immovable Property (ies) / Secured Asset(s) and any dealings with the said Immovable Property (ies) / Secured Asset(s) will be subject to the mortgage of Housing Development Finance Corporation Ltd.

Borrower(s) / Legal Heir(s) / Legal Representative(s) attention is/are invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Copies of the Panchami drawn and Inventory made are available with the undersigned, and the said Borrower(s) / Legal Heir(s) / Legal Representative(s) is / are requested to collect the respective copy from the undersigned on any working day during normal office hours.

Date : 24.03.2026  
Place : Gujarat

For HDFC Bank Ltd.  
SD/-, Authorised Officer,

Regd Office: HDFC Bank Ltd. HDF Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai-400013.  
CIN: L65920MH1994PLC00618 Website: www.hdfcbank.com

**VASTU HOUSING FINANCE CORPORATION LTD**

Unit 203 & 204, 2nd Floor, "A" Wing, Navbharat Estate, Zakaria Bunder Road, Sewri (West), Mumbai 400015. Maharashtra.  
CIN No.: U65922MH2005PLC272501

**POSSESSION NOTICE**

Whereas, The undersigned being the Authorised Officer of Vastu Housing Finance Corporation Limited under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred to him under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the borrowers mentioned herein below to repay the amount mentioned in the respective notice within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, undersigned has taken possession of the property described herein below in exercise of powers conferred on me under Section 13(4) of the said Act read with Rule 8 of the said rules on the date mentioned below. The borrower and guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Vastu Housing Finance Corporation Limited Branch for an amount mentioned as below and interest thereon, costs etc.

| S.N | Name of Borrower, Co-Borrower and LAN No.                                                                                                                                                                                                                                                   | Date & Amount of Demand Notice                             | Description of Property                                                                                                                                                                                                                                                                                                                                                                                                                                                                      | Date & Type of Possession            |
|-----|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------|
| 1   | Shanabhai Hirabhai Machhi (since deceased), namely Rajuben Machhi (wife) (Legal Heir of Late Shanabhai Hirabhai Machhi), Mukeshkumar Shanabhai Machhi (Son) (Legal Heir of Late Shanabhai Hirabhai Machhi), Co-Borrower(s): Rajuben Machhi, Mukeshkumar Shanabhai Machhi<br>HL0000000007354 | 2/Dec/25<br>Rs. 663732/- as on 21/Nov/25                   | Property being Gram Panchayat House No.3/20 having plot area adm. 1593.00Sq.ft. lying and Situated at Village(Mouje) Dalwai Savli Village , Registration District Mahisagar Sub-District Lunawada, Gujarat 388270 Boundaries as follows: North – House of Rameshbhai Shanabhai South – House of Motibhai Hirabhai East – Open Space West – Falia Road                                                                                                                                        | Symbolic Possession Taken 23/03/2026 |
| 2   | Rahul Kumar Rajubhai Magade (Borrower), Sunny Rajubhai Magade (Co Borrower), Komal Sunny Magade (Co Borrower)<br>HL0000000137800<br>HL0000000138031                                                                                                                                         | 22/May/25<br>Rs. 1662637/- & Rs. 1662366/- as on 16/May/25 | Flat No. 701, 7th Floor, Building No. F, Ashirwad Heights., R.S. No. 582/1, Block No 1072 Paiki 1 TP Scheme No. 66, (Kosad-Variyav) F.P.No. 327, Moje Village Kosad, Tal Surat City (Adajan), Gujarat, 394107-Area : 422sq ft Boundaries as follows: North – Block No 1071 paiki 1 and Adjoining Road South – Block No 1073 paiki 1 East – Block No 1073 paiki 1 West – Adjoining road                                                                                                       | Physical Possession Taken 19/03/2026 |
| 3   | Hanifkhan K Malek (Borrower), Digvijaysinh Ajitsinh Zala (Co Borrower)<br>HL0000000049615                                                                                                                                                                                                   | 23/Apr/25<br>Rs. 862087/- as on 9/Apr/25                   | Immovable Property of House with and admeasuring 178.00 sq. mt. being Maklat Akarni no.-70 of Village Ingridi, situated at gamtal land of village Ingridi, Tal: Lekhtar, Dist. Gujarat, 363115, Surendranagar within the Panchayat limits of Ingridi Gram Panchayat and belonging to Hanifkhan Keshar Khan Malek. Boundaries as follows: North – Public Road South – House of Bismillah Khan Sumraj Malek East – House of Rahimkhan Mamadkhan Malek West – House of Ayubkhan Rematkhan Malek | Physical Possession Taken 19/03/2026 |

Date : 25.03.2026  
Place : Mahisagar, Surat

Authorised officer  
Vastu Housing Finance Corporation Ltd

**THE COSMOS CO-OP. BANK LTD.**  
(Multistate Scheduled Bank)

Office : "Cosmos Bank Bhavan", Opp. Sales India, Income Tax Cross Road, Ashram Road, Ahmedabad - 380009.  
Ph : 079-27545693, 27545694 www.cosmosbank.com

**E-Auction / Sale Notice under SARFAESI Act, 2002**

The Authorised Officer of The Cosmos Co-op Bank Ltd., has decided to sale / E-Auction the possessed Immovable and movable property of the defaulters / Borrowers as mentioned herein below under the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 on "As is where is basis, as is what is basis & as is whatever is basis" by E-Auction / Sale.

| Name of Branch Borrower, Guarantors and Mortgagor                                                                                                                                                                                                                                                                                                                                | Details of the Property & Owner's Name                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                 | Date of notice u/s 13(2) & Outstanding Amt. Rs.                                                                                                                                                       | Reserve Price Amt. Rs.    | E.M.D. (10% of Reserve Price) Bid incremental Amt. Rs.                             | Date & Time of Inspection & Contact Person                                                                                           |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------|------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------|
| <b>Branch : Ashram Road, Ahmedabad</b><br>(1) Ms. Parita Shirishbhai Shah (Borrower)<br>(2) Mr. Sunny Shirish Shah (Co-Borrower)<br>(3) Mrs. Vimla Shirish Shah (Co-Borrower)<br>(4) Mrs. Hetal Himanshu Gadhecha (Co-Borrower)<br>(5) Mrs. Rinku Akshay Shah (Co-Borrower)<br>(6) Mr. Pradipbhai Kantilal Sanghavi (Guarantor)<br>(7) Mr. Rakesh Dhirajlal Sanghavi (Guarantor) | <b>Property belonging to (i) Mr. Sunny Shirish Shah (ii) Mrs. Vimla Shirish Shah (iii) Mrs. Hetal Himanshu Gadhecha, (iv) Mrs. Rinku Shirishkumar Shah and (v) Ms. Parita Shirishbhai Shah jointly</b><br>All that piece and parcel of immovable property being Commercial Use non-agriculture land having carpet area admeasuring in aggregate about 12,000 Square Feets comprising of,<br>(I) Admeasuring about 4,000 Square Feets on Ground Floor (II) Admeasuring about 4,000 Square Feets on First Floor and (III) Admeasuring about 4,000 Square Feets on Second Floor Of "Shivraj Complex" scheme standing/constructed on<br><br>(I) Land bearing City Survey No.534/A ( allotted in lieu of the land bearing Final Plot No.404/A of Town Planning Scheme No.1), (ii) Land bearing City Survey No.534/B ( allotted in lieu of the land bearing Final Plot No.404/B of Town Planning Scheme No.1) and (iii) Land bearing City Survey No.533 ( allotted in lieu of the land bearing Final Plot No.403/B of Town Planning Scheme No.1) situated, lying and being at Mouje: Anand, Taluka: Anand, within the Registration Sub-District : Anand and District : Anand together with present and future construction standing thereon. | <b>Notice u/s 13(2) Date: 19-12-2024</b><br><br><b>Notice Amount : O/s as on 30-11-2024</b><br><br>Rs. 9,09,79,619.41 + Further Interest, Cost and Charges<br><br><b>Possession Date : 22-11-2025</b> | <b>Rs. 10,37,89,000/-</b> | <b>EMD : Rs.1,03,80,000/-</b><br><br><b>Bid Inc : In multiple of Rs.1,00,000/-</b> | <b>Date : 20.04.2026</b><br><br><b>Time: 11.00 a.m. to 12.00 Noon</b><br><br><b>Mr.Jitendrabhai P. Shah Chief Manager 9824267391</b> |

**Last Date for Bidding & EMD, Beneficiary Bank Account Details :**

| EMD Shall be deposited by RTGS/NEFT & Last Date for EMD & Bidding | Date and Time of E-Auction                     | Beneficiary Bank Name :                 | THE COSMOS CO-OP.BANK LTD.    |
|-------------------------------------------------------------------|------------------------------------------------|-----------------------------------------|-------------------------------|
| <b>24-04-2026 UP TO 5.00 p.m</b>                                  | <b>27-04-2026 Between 11.00 am to 11.30 am</b> | <b>Beneficiary Bank Account Number:</b> | <b>049370219</b>              |
|                                                                   |                                                | <b>IFSC Code :</b>                      | <b>COSB0000049</b>            |
|                                                                   |                                                | <b>BRANCH Name :</b>                    | <b>Ashram Road, Ahmedabad</b> |

(1) Auction/bidding shall only be through online electronic mode through the e-auction website i.e. https://cosmosbank.auctiontiger.net. (2) The intending bidders should register the participation with the service provider well in advance and get user ID and password for participating in E-auction. It can be procured only when the requisite money is deposited in prescribed mode above. (3) Prospective bidders may avail online training from service provider M/D. E-Procurement Technologies Ltd. Mob.9265562818/821, Mr. Ram Sharma Contact No.: 80000023297 & Mr. Maulik Shrimali Contact No.: 9173528727 Help line E-mail-support@auctiontiger.net, ramprasad@auctiontiger.net & maulik.shrimali@auctiontiger.net, Website : https://cosmosbank.auctiontiger.net, For Property related queries may contact to Mr. Jitendrabhai P. Shah - Chief Manager of Bank (Mo. + 91-9824267391, E-mail : jitendrabhai.shah@cosmosbank.in) (4) Prospective bidders are advised to visit invariably website: https://cosmosbank.auctiontiger.net, and our Bank's website www.cosmosbank.com for detailed term & conditions and procedure of sale before submitting their bids. (5) The prospective bidders are advise to adhere payment schedule of 25% (minus EMD) immediately after fall of hammer/close of auction and 75% within 15 days from the date of Auction and if 15th day is Sunday or other-holiday, then on immediate next first bank working day. (6) The property is being put to sale on "as is where is" "as is what is" and "as is whatever" basis and prospective buyers are advised to carry out due diligence properly. (7) The Authorized officer has the absolute right to accept or reject any bid or bids to postpone or cancel the e-auction without assigning any reasons.

Date : 25-03-2026  
Place : Ahmedabad

Authorised Officer  
The Cosmos Co-Op Bank Ltd.

**pnB Housing** REG. OFFICE: 9<sup>th</sup> FLOOR, ANTRIKSH BHAWAN, 22 K.G. MARG, NEW DELHI - 110001, PHONES : 011-23357171, 23357172, 23705414 WEBSITE:-www.pnbhousing.com

**B.O. VADODARA :** Office no-2-3, Third Floor, Swami Tirth Building No. 5, Shelar Park, Near Khadakpada Circle,Kalyan (West), Maharashtra- 421301.

**POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)**

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002, and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower/s to repay the amount as mentioned against each account within 60 days from the date of notice(s) / date of receipt of the said notice(s). The borrower/s having failed to repay the amount, notice is hereby given to the borrower/s and the public in general that the undersigned has taken possession of the properties described herein below in exercise powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account. The borrower/s in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of Sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

| Loan Account No.                    | Name of the Borrower/Co-Borrower/Guarantor                                     | Date of Demand Notice | Amount Outstanding                                                                                        | Date of Possession Taken | Description of the Property/ies Mortgaged                                                              |
|-------------------------------------|--------------------------------------------------------------------------------|-----------------------|-----------------------------------------------------------------------------------------------------------|--------------------------|--------------------------------------------------------------------------------------------------------|
| NHL/VA/1020/825275<br>B.O. VADODARA | Mr. Bandhara Nikhilkumar Sureshchandra And Mrs. Vrundaben Nikhilkumar Bandhara | 13/08/2025            | Rs.10,61,019.32/- (Rupees Ten Lakhs Sixty One Thousand Nineteen & Thirty-Two paise Only) as on 13-08-2025 | 22-03-2026               | GF 01, Balaji Avenue, Nr. Mota Apartment, Chhani Jakat Naka, Channi, Vadodara, Gujarat, 391740, India. |

PLACE :- GUJARAT DATE:- 25.03.2026 AUTHORIZED OFFICE, PNB HOUSING FINANCE LTD.

**ALCHEMIST ASSET RECONSTRUCTION COMPANY LIMITED**  
CIN NO. U74999DL2002PLC117052  
A-270, 1st & 2nd Floor, Defence Colony, New Delhi - 110 024, India  
Email: admin@alchemistarc.com, Website: www.alchemistarc.com

**PUBLIC NOTICE**

(Under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002)

Notice is hereby given that Alchemist Asset Reconstruction Company Limited (the Secured Creditor / ARC), having acquired the below-mentioned loan accounts from SBFC Finance Limited under an Assignment of Debt dated 30.09.2025, has issued Demand Notice(s) under Section 13(2) of the SARFAESI Act, 2002 to the respective borrower(s)/co-borrower(s)/guarantor(s), calling upon them to discharge in full their liabilities to the Secured Creditor within 60 (Sixty) days from the date of receipt of the said notice(s).

In the event of failure to repay the said dues within the stipulated period, the Secured Creditor shall be entitled to exercise all or any of the rights under Section 13(4) of the Act, including taking possession of the secured assets, without any further notice.

**DETAILS OF BORROWERS / ACCOUNTS**

| Sr. No. | Loan Account No.       | Name of Borrower(s) / Co-Borrower(s) / Guarantor(s)                              | Amount Due (₹) | Date of 13(2) Notice | Description of Secured Asset                                                                                                                                                                                               | Due Date          |
|---------|------------------------|----------------------------------------------------------------------------------|----------------|----------------------|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|-------------------|
| 1       | PR01141011 & PR0923199 | NARENDRABHAI JERAMBHAI LADAVA SHILPABEN NARENDRABHAI LADAVA VIVEK NARENDRA LADVA | 9,22,163       | 9-MARCH-2026         | Shop No 03, 1st Floor, Tower C/D, Shreeji Gold, Opp. Party Plot, Gorwa – Laxmipura Road, Laxmipura, Vadoda, 390 021. East : Shop No.04, Tower C/D, West: Shop No.02, Tower C/D, North: Passage Of Tower, South: Adj. Shop. | 7th November 2025 |

The amounts mentioned above are due as on the respective dates indicated against each account, together with further interest, penal charges, costs, and expenses thereon till the date of realization.

The borrower(s)/guarantor(s) are hereby cautioned not to deal with or dispose of, by way of sale, lease, mortgage, charge, or otherwise, the secured asset(s) described above without the prior written consent of the Secured Creditor.

This publication is made in compliance with the provisions of the SARFAESI Act, 2002, for the information of the borrower(s), guarantor(s), and the general public.

In case of any queries, please contact the undersigned at the following contact details: Phone: 011-46562584  
Email: admin@alchemistarc.com, ashutosh@alchemistarc.com

Date:- 25.03.2026  
Place:- GUJARAT

SD/- Authorised Officer  
Alchemist Asset Reconstruction Company Limited  
(acting in its capacity as Trustee of Alchemist XLVI Trust) Secured Creditor

**STATE BANK OF INDIA**  
Stressed Assets Management Branch : 4th Floor, Old SBI LHO Building, Ganesh Vasudev Mavalankar Road, Old City, Lal Darwaja, Ahmedabad- 380001, Contact No. CO- 7600039214, CL0-9753596829  
E-mail : sbi.04199@sbci.co.in

**POSSESSION NOTICE**  
APPENDIX-IV [SEE RULE 8(1)] (For Immovable Property)

Whereas, The undersigned being the Authorised Officer of State Bank of India, Stressed Assets Management Branch - Ahmedabad under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest [Act], 2002 and in exercise of powers conferred upon me under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 28.03.2025 under section 13(2) of the said Act calling upon the Borrower / Directors / Guarantors - **M/s. Rajeshwari Cotspl Limited, Maheshbhai Bachubhai Patel (Chairman & MD), Bhavikumar Kantilal Patel (Director / Guarantor), Hareeshbhai Mansukhbhai Dholariya (Director / Guarantor), Pravinbhai Nagjibhai Khunt (Director / Guarantor), Bhavnaben Maheshbhai Patel (Personal Guarantor), Goataben Rameshbhai Patel (Personal Guarantor), Pareeshbhai Vitthalbhai Kotadiya (Personal Guarantor), Rameshbhai Naranbhai Patel (Personal Guarantor), Success Hydro Parts Private Limited (Corporate Guarantor)** to repay the amount mentioned in the notice being total of **Rs. 15,90,16,003.22 (Rupees Fifteen Crore Ninety Lacs Sixteen Thousand Three and paise Twenty Two Only)** as on 26.03.2025 plus future interest and incidental expenses, costs, charges, etc. – Less Recovery, if any, within 60 days from the date of receipt of the said notice.

That After issuance of notice under section 13(2), **Mehsana Urban Cooperative Bank Limited (other consortium member)** has conferred the right under section 13(9) upon Authorized Officer of State Bank of India to initiate action under section 13(4) of the Act against the captioned company and its Directors, Mortgagees, Guarantors and for enforcing security interest.

The Borrower / Directors / Guarantors having failed to repay the dues of Consortium led by **(State Bank of India)** amount **Rs. 29,40,78,415.22 (Rupees Twenty Nine Crore Forty Lakhs Seventy Eight Thousand Four Hundred Fifteen and paise Twenty Two Only)** [Consortium dues of (SBI as on 26.03.2025 Rs. 15,90,16,003.22 (Rupees Fifteen Crore Ninety Lacs Sixteen Thousand Three and paise Twenty Two Only) and Mehnsana Urban Cooperative Bank Limited as on 01.05.2025 as per demand notice u/s 13(2) dated 09.05.2025 Rs. 13,50,65,412/- (Rupees Thirteen Crore Fifty Lacs Sixty Five Thousand Four Hundred Twelve Only) + interest thereon, cost and expenses etc. thereafter, notice is hereby given to the Borrower / Directors / Guarantors in particular and the public in general that the Court Commissioner has taken **Physical Possession** of the property described herein below in compliance to order number CRMA/109/2026 dated 06.02.2026 issued by the Hon'ble Chief Judicial Magistrate, Gandhinagar under Section 14 of the SARFAESI Act 2002 and handed over the Possession to the Authorised Officer of the Bank and on that the undersigned has taken **Physical Possession** of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said Rules on this **22nd March of the year 2026**.

The Borrower / Directors / Guarantors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Consortium as mentioned above, with future interest and incidental expenses, costs, charges, etc. as mentioned in the notice (less recovery made after issuance of the said demand notice).

The Borrower's attention is invited to provision of Sub-Section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

**DESCRIPTION OF PROPERTY (DESCRIPTION OF ENTIRE IMMOVABLE PROPERTIES)**

All those Pieces and Parcels of Industrial Property at Plot No. 1, Survey No. 416 (Old Block No. 7) paiki Land admeasuring 1392.00 Sq. Mtrs. With construction thereon, situated and lying at Nr. Maruti Industrial Estate, Nr. Vahelal Road Bus Stand, Opp. Trivedi Industries, Mouje - Zak, Tal. Dahegam, Dist. Gandhinagar and Sub Registrar - Dahegam Standing in the Name of Success Hydro Parts Pvt. Ltd. (M/B Patel). **Bounded by :- East :** Boundary of the said Block and Block No. 5, **West :** Rajput to Vehal Road, **North :** Boundary and Block No. 16, **South :** Block No. 7 Paiki No. 2.

Date : 22.03.2026  
Place : Zak

SD/-  
Authorised Officer,  
State Bank of India

**FORM NO. INC-25-A**

Advertisement to be published in the newspaper for conversion of public company into a private company Before the Regional Director Ministry of Corporate Affairs North Western Region

In the matter of the Companies Act, 2013, section 14 of the Companies Act, 2013 and rule 41 of the Companies (Incorporation) Rules, 2014 AND

In the matter of M/s JK SONS PRECIOUS METALS LIMITED having its registered office at 22, 2nd Floor, Rupa Building, Sona Rupa Apartments, Opp. Lal Bunglow, C. G. Road, Ahmedabad, Gujarat, India, 380006

Notice is hereby given to the general public that the company intending to make an application to the Central Government under section 14 of the Companies Act, 2013 read with aforesaid rules and is desirous of converting into a private limited company in terms of the special resolution passed at the Annual General Meeting/ Extra Ordinary General Meeting held on 28.02.2026 to enable the company to give effect for such conversion.

Any person whose interest is likely to be affected by the proposed change/status of the company may deliver or cause to be delivered or send by registered post of his objections supported by an affidavit stating the nature of his interest and grounds of opposition to the concerned Regional Director Registrar Of Companies, Gujarat, ROC Bhavan, Opp. Rupal Park Society, Behind Ankur Bus Stop, Naranpura, Ahmedabad-380 013 within fourteen days from the date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below.

22, 2nd Floor, Rupa Building, Sona Rupa Apartments, Opp. Lal Bunglow, C. G. Road, Ahmedabad, Gujarat, India, 380006.

For and on behalf of the Applicant  
**J. K. SONS PRECIOUS METALS LIMITED**  
ROHITKUMAR JASWANTRAI VAVADIA (Director)  
DIN: 08680560

Date : 25-03-2026  
Place : Ahmedabad

**APPENDIX IV-A**  
Sale Notice for sale of Immovable Property

E-Auction Sale Notice for sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) and Rule 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described Immovable Property mortgaged to Sammaan Capital Limited (formerly known as Indiabulls Housing Finance Ltd.) [CIN : L65922DL2005PLC136029] ("Secured Creditor"), the physical possession of which has been taken by the Authorised Officer of the Secured Creditor, will be sold on "as is where is", "as is what is" and "whatever there is" basis on 13.04.2026 from 05.00 P.M. to 06.00 P.M., for recovery of **Rs. 19,23,476/- (Rupees Nineteen Lakh Twenty Three Thousand Four Hundred Seventy Six only)** pending towards Loan Account No. NHL5UA00382278, by way of outstanding principal, arrears (including accrued late charges) and interest till 16.03.2026 with applicable future interest in terms of the Loan Agreement and other related loan document(s) w. e. f. 17.03.2026 along with legal expenses and other charges due to the Secured Creditor from NILESH JASHVANTLAL GAJJAR and GAJJAR PRITI NILESHBHAI.

The Reserve Price of the Immovable Property will be **Rs. 7,74,000/- (Rupees Seven Lakh Seventy Four Thousand only)** and the Earnest Money Deposit ("EMD") will be **Rs. 77,400/- (Rupees Seventy Seven Thousand Four Hundred only)** i. e. equivalent to 10% of the Reserve Price.

**DESCRIPTION OF THE IMMOVABLE PROPERTY**

FLAT BEARING NUMBER 205, ADMEASURING 637 SQUARE FEET I. E. 59.20 SQUARE METER OF BUILT - UP AREA ON THE 2ND FLOOR, IN BUILDING NUMBER K, IN AND ALONG WITH 40.59 SQUARE METER UNDIVIDED SHARE IN ROAD, PARKING AND LAND OF "HARIKRISHNA RESIDENCY", SITUATED AT BLOCK NUMBER 33B/8, ADMEASURING 19233 SQUARE METERS OF MOUJEE VILLAGE UMRA, TALUK OLPAD, DISTRICT SURAT, SURAT-394130, GUJARAT.

For detailed terms and conditions of sale, please refer to the link provided on the website of the Secured Creditor i.e. www.sammaancapital.com; Contact No : 0124-6910910, +91 7065451024; E-mail id: auctionhelpline@sammaancapital.com. For bidding, log on to www.auctionbazaar.com.

sd/-  
AUTHORIZED OFFICER  
SAMMAAN CAPITAL LIMITED  
(Formerly known as INDIABULLS HOUSING FINANCE LTD.)

Date : 17.03.2026  
Place : SURAT

**Bank of Baroda**

Station Road Branch, Vijaya Arcade, Opp. Town Hall, Valsad, Tal. & Dist. - Valsad, Gujarat - 396001.  
India. Ph. No. 912632 244176, 244191, 244193.  
Mobile - 9687680766

**APPENDIX IV (See Rule 8(1)) POSSESSION NOTICE**

Whereas, The undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(12) read with the Security Interest (Enforcement) Rules, 2002, issued demand notice dated 12.08.2025 calling upon the Borrowers/ mortgagors Mr. Ashvin Kumar Ramnabhai Patel and Mrs. Surekhaben Ashvinbhai Patel the amount mentioned in the notice being **Rs.29,79,407.69 (Rupees Twenty Nine Lac Seventy Nine Thousand Four Hundred Seven and Paise Sixty Nine Only)** as on 09.08.2025 and further interest and charges and expenses within 60 days from the date of receipt of the said notice.

The Borrowers / Mortgagors having failed to repay the amount, notice is hereby given to the Borrowers / Mortgagors and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on this **22nd day of March of the year 2026**.

The Borrowers / Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda for an amount of **Rs.29,79,407.69 (Rupees Twenty Nine Lac Seventy Nine Thousand Four Hundred Seven and Paise Sixty Nine Only)** as on 09.08.2025 and further interest and other charges & expenses thereon until full and final payment.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

**Description of immovable properties**

All that piece and parcel of immovable Property bearing Plot no.196-B, "Sona Sarita", admeasuring 78.75 sq. mtrs. forming part of NA land bearing Old Block Survey No. 146/ Palkee 4 Palkee 50, New Block Survey No. 3024, Near Swaminarayan English Medium School Moje Akrama, Taluka and District Valsad, Gujarat, 396001 belonging to Mr. Ashvin Kumar Ramnabhai Patel and Mrs. Surekhaben Ashvinbhai Patel and bounded as follows: East : Road West : Plot No.180 B North: Plot No.196 South: Plot No.195

Date: 22.03.2026  
Place: Valsad

SD/- Authorised Officer  
Bank of Baroda

**FORM G**

INVITATION FOR EXPRESSION OF INTEREST FOR  
VIMLA FUELS & METALS LIMITED  
OPERATING IN LAM COKE MANUFACTURING at Survey - 522, Bhachau-Bhuj Highway, Village: Shikra, District: Kachchh, Taluka: Bhachau, Gujarat-370201

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| RELEVANT PARTICULARS                                          |                                                                                                                                                                                                                                                                                                                                                                                               |
|---------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1 Name of the corporate debtor along with PAN & CIN/ LLP No.  | VIMLA FUELS & METALS LIMITED<br>CIN : U19100GJ2016PLC117533<br>PAN: AAFCV4427L                                                                                                                                                                                                                                                                                                                |
| 2 Address of the registered office                            | Survey No. 522, Bhachau-Bhuj Highway, Village: Shikra, District: Kachchh, Taluka: Bhachau, Gujarat-370201                                                                                                                                                                                                                                                                                     |
| 3 URL of website                                              | https://vimlafuels.com                                                                                                                                                                                                                                                                                                                                                                        |
| 4 Details of place where majority of fixed assets are located | 1) Survey No. 522, Bhachau-Bhuj Highway Village - Shikra, Kachchh, Taluka Bhachau, Gujarat, India, 370140. (Factory Premises)<br>2) Survey No.240/1, 240/2, 243, 483/Paiki, 483/Paiki 10 at Village:Luna, Taka Bhachau, Dist. Kachchh Gujarat – 370140. (Open Land with Worker Quarters)<br>3) Survey No.361, 362/P2 Village:Luna, Taka Bhachau, Dist. Kachchh Gujarat – 370140. (Open Land)< |

**કંપનીની રજીસ્ટર્ડ ઓફિસ સ્થાપના : રાજેશ લાઇન,  
કાશીના રોડ, અમદાવાદ, ગુજરાત-૩૮૦૦૦૧**

આવી નોટીસ અપવાનામાં આવે છે કે કાશીના નીચે જણાવેલ ઇન્ટરિટી સેવા સહકારી સંઘ (સી) ગુપ/ગેરવણે  
ચલ્ય છે અને જણાવેલ ઇન્ટરિટી સેવાના હોલ્ડર(સે)/ખર્ચદાર(સે) એ કુલિયેટ સેવા સહકારી સંઘ (સી) નામી કરી  
માટે કંપનીને અનુરૂપ છે. આ સેવાના અંકડામાં હાલ ધારવાતી વ્યવસ્થા વ્યાપક કંપનીની રજીસ્ટર્ડ ઓફિસ ખાતે  
આ તાલેખની સિદ્ધિવાની અંદર તે દાખલ કરી શકે છે, નીચીકર નોમીની સીધાપણ અન્ય જાણકારી વગર ઉપરોક્ત  
અચરણને કુલિયેટ સેવા (સી) નામી કરવા માટે અંતર્યામી કરશે.

| ફોર્મનો નં. | સેરોહોલ્ડરનું નામ    | સેરોની<br>અંકગણ | કિરીટોહોલ્ડર નં. |          | સહકારીકર નં. |        |
|-------------|----------------------|-----------------|------------------|----------|--------------|--------|
|             |                      |                 | શ્રી             | સ્ત્રી   | શ્રી         | સ્ત્રી |
| TRE0020667  | સંગીતા કુરુમલ<br>જીન | ૪૦૦             | ૩૪૦૧૦૮           | ૩૪૧૧૦૦   | ૧૩૪૩         | ૧૩૪૨   |
|             |                      |                 | ૧૪૧૧૧૧૧૧         | ૧૪૧૧૧૧૦૦ | ૧૩૪૩         | ૧૩૪૨   |

તા.શ્રીમ. ૨૪.૦૩.૨૦૨૬

સેરોહોલ્ડર(સે) નું નામ - સંગીતા કુરુમલ જીન

**કોમ નં. આઈએનસી-૨૫-એ**

પબ્લિક કંપનીને પ્રાપ્ત થેડે કંપનીમાં કમ્પટ કરવા માટે સમાચારપત્રમાં પ્રકાશિત કરવાની જાહેરાત ત્રણ વર્ષના ફિક્સેડ રકમના પ્રારંભિક નિયમો હેઠળ પશ્ચિમ મેટલ કંપની લિમિટેડ, ૧૯૭૩ સી કલમ ૧૪ તથા કંપનીનો (ઈન્ફોર્મેશન) નિયમો, ૨૦૧૪ ના નિયમોનુ મુજબના મામલે આનો

**મે. જે. કે. સન્સ પ્રિવાયસ મેટલ લિમિટેડ**

જેનું નોંધાલય કાચગણ સરનામું: રૂ. ૨૨, ભીખ ગામ, ગુજરાત, ગુજરાત, ભાત-૩૦૦૦૬૭.

આથી સામાન્ય જનતાને જાણ કરવામાં આવે છે કે ઉપરોક્ત કંપની કંપની આઈએનસી-૨૦૧૩ ની કલમ ૧૪ થી સંબંધિત નિયમો હેઠળ સેફલ જવનમેન્ટ સમક્ષ અરજ કરવાની ઈચ્છા કરાવે છે. અને ૨-૧૦-૨૦૨૬ ના રોજ યોજાશેની પબ્લિક સામાન્ય સમાચારો/સમાચાર સમાનમાં પસાર કરાશેલા વિશેષ હિસ્સા મુજબ કંપનીની વર્ધિકા લિમિટેડ કંપનીમાંથી પ્રાપ્ત થેડે લિમિટેડ કંપનીમાં રૂપાંતર કરવાની ઈચ્છા કરાવે છે.

કોર્પોરેશન, જેમાં હિત પર આ પ્રસ્તાવિત બદલાવ/કંપનીના સ્ટેટસમાં ફેરફારથી અસર થવાની શક્યતા હોય, તેઓ તેમના રીતની પ્રક્રિયા તથા વાંચના કરવાને ટાળવાને આઈએનસી ૨૦૧૩ થી પોતાના વધુ સંબંધિત વિષયો હિસ્ટરીને આધારિત ફિક્સેડ, ઉત્તર-પશ્ચિમી જોવાળ, ચોસાલતલાસ સરનામું ભવન, રૂપાન પાલક સોસાયટીમાં, અંકુર હોલ નોંધાવે પાછળ, નાણાગુજરાત, અમદાવાદ-૩૦૦૦૩૪. આ નોટિસના પ્રકાશનની થોડી દિવસની અંદર અરજદાર પોતાના મોકલી શકે છે અથવા પોતાનીચી શકે છે, તથા તેની નકલ અરજદાર કંપનીના પોષાલેય કાર્યાલયે નીચે દર્શાવેલ સરનામે મોકલાયેલી શકે છે.

રૂ. ૨૨, ભીખ ગામ, ગુજરાત, ગુજરાત, ગુજરાત, ભાત-૩૦૦૦૬૭.

**અરજદાર વતી શહે માટે મે. જે. કે. સન્સ પ્રિવાયસ મેટલ લિમિટેડ સહિ/**

**રોહિતકુમાર જસવંતરાય વિઘાલ**

તારીખ: ૨૫-૦૩-૨૦૨૬  
સંપર્ક: અમદાવાદ  
DIN : 06860560

  
**JFL LIFE SCIENCES LIMITED**

(CIN: L24230GJ2010PLC060417)

**Regd. Office:** 309, Satyam Mall, Opp. Saman Complex, Nr. Vishweshwar Mahadev Mandir, Settelite, Ahmedabad-380015 Gujarat, India;

**Telephone No.:** +91 98253 26594;

**Contact Person:** Hiral Mahavirsinh Chudasama, Company Secretary and Compliance Officer  
E-mail: [cs@jfllifesciences.com](mailto:cs@jfllifesciences.com) **Website:** [www.jfllifesciences.com](http://www.jfllifesciences.com)

---

**UNDER-SUBSCRIPTION OF THE RIGHTS ISSUE**

This is with reference to our letter of offer dated **March 04, 2026** on raising of fund by issuing **3,29,95,323 equity shares** of face value of ₹ 10/- each ("equity shares" or "rights equity shares") of our company for cash at a price of ₹ 10 per rights equity share (the "issue price") aggregating up to ₹ **3299.53/- LAKHS** ("the issue") on a rights basis to the public eligible equity shareholders of our Company in the ratio of 1 (One) Rights Equity share for every 1 (One) equity share held by eligible shareholder as on Record date i.e. Tuesday, March 10, 2026, which was opened from Monday, March 16, 2026 to Tuesday, March 24, 2026.

With Reference to above, this is hereby informed that the Company has not achieved the minimum subscription requirement of 90% of the issue size, as prescribed under Regulation 86 (2) of the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018, hence in this regards we are under process to give instruction to RTA i.e. KFIn Technologies Limited for Refund / unlock of amount lying under the ASBA Account who have applied for this Rights issue. We will coordinate with the respective bank in consultation with RTA for unlock the amount.

Accordingly, the Company shall not proceed with the allotment of equity shares under the said issue.

**For, JFL Life Sciences Limited**  
**On behalf of the Board of Directors**  
**Sd/-**  
**Smiral Ashwinkumar Patel**  
**Managing Director**  
**DIN: 00769486**

**Date:** 24/03/2026  
**Place:** Ahmedabad, Gujarat

| <h1 style="text-align: center;">ફોર્મ જ</h1> <h2 style="text-align: center;">એક્સપ્રેશન ઓફ ઇન્ટરેસ્ટ માટે આમંત્રણ</h2> <h3 style="text-align: center;">વિમલા ક્યુઅલ્સ અને મેટલ્સ લીમીટેડ, સર્વે-પરર, ભચાઈ-ભુજ હાઇવે, ગામ:શિકારા, જિલ્લો કચ્છ, તાલુકો ભચાઈ, ગુજરાત-૩૭૦૨૦૧ ખાતે લેમ કો મેયુફેક્ટરીંગમાં કાર્બન</h3> <p style="text-align: center;">(જનરોલેન્સી અને લેન્ડગ્રાન્ટ (પોસ્ટરેડ પર્સન) માટે ઇન્સ્ટોલેન્સી સીટોલ્યુશન પ્રક્રિયા) વિચલનો, ૨૦૧૬ના નિયમન કડકો ના પેઠા નિયમ (૧) ઠેઠળ)</p> |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |
|----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| <h4 style="text-align: center;">સબ્સક્રાઇટ વિગતો</h4>                                                                                                                                                                                                                                                                                                                                                                                                                                        |                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                        |
| ૧. કોમ્પેટિટર દેશાનુકૂળ નામ સંપર્ક પેન્સીલનાનામેએએએએ પી. નં.                                                                                                                                                                                                                                                                                                                                                                                                                                 | <b>વિમલા ક્યુઅલ્સ અને મેટલ્સ લીમીટેડ</b><br><b>CIN: U19100GJ2016PLC117533</b><br><b>PAN NO: AAFCV427L</b>                                                                                                                                                                                                                                                                                                                                                                                                                                                              |
| ૨. રજીસ્ટર ઓફિસર સંસ્થાનું                                                                                                                                                                                                                                                                                                                                                                                                                                                                   | સર્વે નં. ૧૨૨, ભચાઈ-ભુજ, હાઈવે, ગામ: શિકારા, જિલ્લો: કચ્છ, તાલુકો: ભચાઈ, ગુજરાત - ૩૭૦૨૦૧                                                                                                                                                                                                                                                                                                                                                                                                                                                                               |
| ૩. વેબસાઇટનો મુખ્ય સંબંધ                                                                                                                                                                                                                                                                                                                                                                                                                                                                     | <a href="https://vimalafuels.com">https://vimalafuels.com</a>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
| ૪. સ્થળની વિગતો ખસોટાભાગની જંચમ વિષયક આવેલ છે.                                                                                                                                                                                                                                                                                                                                                                                                                                               | ૧) સર્વે નં. ૧૨૨, ભચાઈ-ભુજ, હાઈવે, ગામ: શિકારા, જિલ્લો: કચ્છ, તાલુકો: ભચાઈ, ગુજરાત, ભાવન, ૩૭૦૧૪૦. (કેકેટી પ્રિપ્રાઈવેટ)<br>૨) સર્વે નં. ૨૦૨/૧, ૨૦૨/૨, ૨૩૨, ૨૮૩/૧(કેટી ૪૩/૧(કેટી, ૧૦, મોટે ગામ બુના, તાલુકો ભચાઈ, જિલ્લો કચ્છ, ગુજરાત-૩૭૦૨૦૧ (પુશ્કી જમીન નેમ્બર વંદર શ્વારો)<br>૩) સર્વે નં. ૩૩૧, ૩૬૨/૧(કેટી ૩, અપા-ભુના, તાલુકો ભચાઈ, જિલ્લો કચ્છ, ગુજરાત - ૩૭૦૨૪૦ (પુશ્કી જમીન)<br>૪) માર્બલ ૩૦૨, મોજે-નામ રાજ, હાઈવે, તાલુકો કોશિ રાજુપુર, જાંતીરાવલ (પુશ્કી જમીન)<br>૫) માર્બલ નં. ૧૭, પીએન નં. ૨૧, તાલુકા આરનાઈડી પારસીયા, સરકાર રાજુપુર, જાંતીરાવલ (પુશ્કી જમીન) |
| ૫. મુખ્ય ઉપાસનો/સંચાલનો ઉપરોક્ત કેસોટી                                                                                                                                                                                                                                                                                                                                                                                                                                                       | પ્રોક્લેશન (કેસોટી ૩૦૨-૩૦૫ માટે) ૨૧ કો (કોપેરેટર દેશાનુકૂળ વેબસાઇટ પોલ્ટ યુજ)                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
| ૬. છેલ્લા માસથીક પર્ષો વચ્ચેના મુખ્ય ઉપાસનો/સંચાલનો પુરવઠા અને કિંમત                                                                                                                                                                                                                                                                                                                                                                                                                         | થેમ કો ના-પુશ્કી વર્ષ ૨૦૨૩-૨૪ માં રૂ. ૨૬૦ ક્રોડના પા ૫૬, ૩૭૪ મિલિયન રૂા વચ્ચે મુજબ થઈ હતું.<br>થેમ કો ના-પુશ્કી વર્ષ ૨૦૨૨-૨૩ માં રૂ. ૪૮૮ક્રોડના ૧, ૩૨, ૨૪૦ મિલિયન રૂા વચ્ચે મુજબ થઈ હતું.                                                                                                                                                                                                                                                                                                                                                                              |
| ૭. કંપનીની/પાર્ટનરની સંસ્થા                                                                                                                                                                                                                                                                                                                                                                                                                                                                  | નથી                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                    |
| ૮. સુવિધો સ્થળ નં. ૧૨૧ના પેઠા ઉપરના (સી.યુએમ) નિયંત્રણ (સી.યુએમ) ને, કેટીરોટી પાટી ઉપરના સંચાલન                                                                                                                                                                                                                                                                                                                                                                                              | વિગતો <a href="http://cirm.vfpm@gmail.com">cirm.vfpm@gmail.com</a> ને ઈમેલ કરીને મેળવી શકાશે.                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
| ૯. કોમ્પીટિટર ૨૧ ૨) (એચ) હેલ્થ ડીઝેલનુભવ અરજદારની લાયકાત ઉપલબ્ધ છે.                                                                                                                                                                                                                                                                                                                                                                                                                          | વિગતો <a href="http://cirm.vfpm@gmail.com">cirm.vfpm@gmail.com</a> ને ઈમેલ કરીને મેળવી શકાશે.                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |
| ૧૦. એક્સપ્રેશન ખાતે ઉપરરેલ લેવાની છેલ્લી તારીખ                                                                                                                                                                                                                                                                                                                                                                                                                                               | ૦૬.૦૮.૨૦૨૬                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
| ૧૧. ભવી ડીઝેલનુભવ અરજદારનો કમ્પાઈન પાટી જતી કરવાની તારીખ                                                                                                                                                                                                                                                                                                                                                                                                                                     | ૧૬.૦૮.૨૦૨૬                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
| ૧૨. કમ્પાઈન પાટી પૂર્ણ થવાની જમા કરવાની છેલ્લી તારીખ                                                                                                                                                                                                                                                                                                                                                                                                                                         | ૨૪.૦૮.૨૦૨૬                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
| ૧૩. ભવી ડીઝેલનુભવ અરજદારની અંતિમ પાટી જતી કરવાની તારીખ                                                                                                                                                                                                                                                                                                                                                                                                                                       | ૦૬.૦૮.૨૦૨૬                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
| ૧૪. માઈન્ટી મેમ્બરિંગ, મુલાકાત નેમ્બર                                                                                                                                                                                                                                                                                                                                                                                                                                                        | ૦૬.૦૮.૨૦૨૬                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
| ૧૫. ભવી ડીઝેલનુભવ અરજદારની ડીઝેલનુભવ પાલન માટે અરજી કરવાની તારીખ                                                                                                                                                                                                                                                                                                                                                                                                                             | ૦૬.૦૮.૨૦૨૬                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
| ૧૬. ડીઝેલનુભવ પાલન કરવાની છેલ્લી તારીખ                                                                                                                                                                                                                                                                                                                                                                                                                                                       | ૦૬.૦૮.૨૦૨૬                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                             |
| ૧૭. એક્સપ્રેશન ખાતે ઉપરરેલ જમા કરવા માટે મોકલેલ ઇમેલ આડરે                                                                                                                                                                                                                                                                                                                                                                                                                                    | <a href="mailto:cirm.vfpm@gmail.com">cirm.vfpm@gmail.com</a>                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                           |
| ૧૮. એક્સપ્રેશન ખાતે કેટીરોટ દેશાનુકૂળ (સી.યુએમ) ને, કેટીરોટ પાટી ઉપરના સંચાલન                                                                                                                                                                                                                                                                                                                                                                                                                | મેમ્બરેસમેન્ટ રજ. નં. UDAM-GJ-13-0001384<br>ઈમેલનો પ્રકાર: અપા, કમ્પીટી-ઉપાલન                                                                                                                                                                                                                                                                                                                                                                                                                                                                                          |